

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DATE: 20.9.93

O.A. 575/93

A.M. Chacko  
Telecom District Engineer,  
Tiruvalla

Applicant

vs.

1. The Chief General Manager,  
Telecommunications,Kerala Circle  
Trivandrum
2. The Member (Service)Telecom  
Commission,New Delhi
3. Mr. M. Kuppuswamy,A.D.  
Office of the Chief General Manager  
Telecommunications,Trivandrum

Respondents

MR.M.R.Rajendran Nair

Counsel for the  
applicant

Mr. George C.P. Tharakan,SCSC

Counsel for the  
respondents

CORAM

THE HON'BLE MR. N. DHARMADAN JUDICIAL MEMBER

JUDGMENT

MR. N. DHARMADAN JUDICIAL MEMBER

In this application filed under section 19 of the Administrative Tribunals' Act, the applicant challenges his transfer from Tiruvalla to Kollam as per the Annexure A-I order.

2. When the case was taken up for final hearing, learned counsel for respondents fairly submitted that the request of the applicant for a posting at Kottayam will be favourably considered and he can be accommodated in any of the vacancy in Kottayam.

3. The learned counsel for the applicant is also satisfied with the same. However, the learned counsel submitted that at least three weeks time may be granted to the applicant for joining duty at Kottayam.

4. In this view of the matter, I close the application after recording the submission of learned counsel for respondents. The applicant shall file a representation

seeking for time when he is posted at Kottayam as per the undertaking.

5. The application is closed.
6. There shall be no order as to costs.

  
do. 10. 93

(N. DHARMADAN)  
JUDICIAL MEMBER

20.9.93

kmn